

Dr. K. L. Shrimall: As I have already stated it is our intention to expand the scope of the scheme as more funds are available and as the other States also are interested. We would certainly like to extend the scope of the scheme.

श्री भक्त वर्दान : माननीय मंत्री जी ने जो विवरण दिया है, उस में बताया गया है कि पहले दो वर्षों में सारे देश में इस योजना को केवल तीन सौ संस्थाओं में फैलाया जायगा और उन्होंने यह भी बताया है कि धीरे धीरे उस को सारे देश में फैलाने का विचार किया जा रहा है मैं जानना चाहता हूँ कि धीरे धीरे चलते हुए सारे देश में इस को फैलाने के लिए कितने वर्ष लगेंगे ?

डा० का० ला० श्रीवाली : अभी कोई पूरा डाँचा तो नहीं बन सका है । काफी वक्त लग सकता है, क्योंकि सारे देश को कवर करने के लिए करोड़ों व्ययों की जरूरत है । उतने साधन अभी हमारे पास नहीं है ।

Shri Barrow: What is the co-ordination between this scheme and the NCC and the ACC scheme?

Dr. K. L. Shrimall: The NCC is not for school students; it is primarily for the university students and the upper two classes of the high schools. The ACC is for the lower classes and it is not for the university students or for the higher secondary classes. With regard to the national discipline scheme we have given instructions that wherever there are already facilities, they should not be introduced I am proposing to set up a committee which would go into this question of bringing about greater co-ordination between the ACC and the NCC and the national discipline scheme.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि दिल्ली में इस प्रकार के

कार्यक्रम चल रहे थे, किन्तु अब वह इस में सम्मिलित नहीं किया गया है, इस के क्या कारण हैं ?

डा० का० ला० श्रीवाली : दिल्ली में भी चल रहा है । उसका प्राकिस यहाँ ही है ।

श्री नवल प्रभाकर : पहले वह रिट्रिब्यूटिशन मिनिस्ट्री के तहत चलता था ।

डा० का० ला० श्रीवाली : अब वह सारी स्क्रीम एजुकेशन मिनिस्ट्री के पास है ।

Short Notice Question

12 hrs.

Report of the Indian Lawyers' delegation to U.S.S.R.

S.N.Q. No. 6. Shri Shree Narayan Das: Will the Minister of Law be pleased to state:

(a) whether the Indian Lawyers' delegation which visited the U.S.S.R. recently has prepared any report regarding the Soviet legal and judicial system and submitted it to Government;

(b) if so, what are the important features of such a report, if any; and

(c) if not, whether the Minister of Law has prepared any note of his impressions which he would like the Law Commission to consider?

The Minister of Law (Shri A. K. Sen): (a) The delegation was a non-official delegation, and therefore the question of submitting any report to the Government does not arise.

(b) and (c). Do not arise.

Shri Shree Narayan Das: May I know what aspect of the judicial and legal system there interested the delegation most which they would like to be adopted in India?

Shri A. K. Sen: I would like our own system to be adopted in India

Shri Shree Narayan Das: May I know whether the members of the delegation either in USSR or after their return to India have met together and consulted their notes with regard to their impressions, if so, with what result?

Shri A. K. Sen: No, Sir, we have not exchanged any notes

Shri Tangamani: May I know whether any of the bar associations of the country was consulted before the delegates were chosen, or were they chosen arbitrarily?

Shri A. K. Sen: In fact, the delegation was chosen before I associated myself with the delegation. I do not think we consulted any bar association as such

Shri Mahanty: Will the hon Minister be pleased to state what is the matter of urgent public importance involved in the delegation's visit and return from USSR?

Mr. Speaker: Order, order I am not going to allow that question. Many delegations go. It is not an adjournment motion that we are discussing.

Shri Punnoose: May I know whether it is not proper that when a Minister leads a delegation to a foreign country, whether it is official or non-official, the delegation submits a report to the Government? I would like to know the views of the Government on that point.

Shri A. K. Sen: Well, it is the usual custom for an official delegation to submit a report. The composition of this delegation was such that a report of the delegation as such was neither called for nor was it possible to contemplate, and I do not think there is any urgency or necessity for having such a report.

Shri Joachim Alva: I believe Sir, the hon Law Minister as well as

Shri Chatterji, a former leading Member of this House, have spoken about the cheapness and quickness of the Soviet system in criminal and civil trials. May I know whether any one of those proposals regarding the cheapness and quickness of trial will be embodied in the Law Commission's report?

Mr. Speaker: Order, order. Are we going to have a discussion during the time given for putting supplementary questions on a Short Notice Question about the details of the judicial system in Russia, make a comparison with the judicial system here then ask as to why it ought not to be accepted here? The simple thing asked for in the original question is whether he has prepared a note and whether he will place it on the Table of the House. He has answered that no note has been prepared. I am not going to allow questions about details of the system.

Shri Easwara Iyer: In the choice of the personnel, may I know what is the procedure adopted?

Shri A. K. Sen: My own selection was on the basis of selection already made.

Shri Sinhasan Singh: The Government has spent a lot of money on this delegation. This delegation was an expert delegation which went to study the jurisprudence of the law operating in Russia. I think Sir, a note must be placed here so that we may be able to know positively what conclusions were arrived at by the delegation and whether there is any special advantage in that system or not.

Mr. Speaker: Order, order. The hon Member is arguing it. I have allowed a number of questions. We will take up the next item.

WRITTEN ANSWERS TO QUESTIONS

Jets for Aircraft Carrier 'Hercules'

*1137 **Shri Vidya Charan Shukla:**
Will the Minister of Defence be pleased